

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO. II

Service Tax COD Application No. 86291 of 2019

(On behalf of Appellant)

In

Service Tax Appeal No. 87905 of 2019

(Arising out of Order-in-Appeal No. PUN-CT-APPII-000-286-17-18 dated 03.01.2018 passed by Commissioner of Central Tax (Appeals), Pune-II.)

M/s. Vishal Enterprises

.....Appellant

VERSUS

Commissioner of Central Tax, Pune-II

.....Respondent

APPEARANCE:

Ms. Tejal Patil, Advocate for the Appellant

Shri Nitin Ranjan, Deputy Commissioner, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/87254 / 2021

Date of Hearing: 01.12.2021

Date of Decision: 01.12.2021

PER: BENCH

When the matter was called for hearing today, learned Advocate for the appellant submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Learned Advocate seeks withdrawal of COD application as well as appeal subsequent to such settlement. Appeal and COD application is dismissed as withdrawn.

(Pronounced in the open court)

**(Sanjiv Srivastava)
Member (Technical)**

**(Dr. Suvendu Kumar Pati)
Member (Judicial)**